

CENTRAL ELECTRICITY REGULATORY COMMISSION  
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**PUBLIC NOTICE**

No.ECO/DP/2014-CERC

Date: 13.08.2014

**Sub: Staff Paper on Allowing Electricity Traders to Aggregate and Disaggregate Contracts and Calculate Average Trading Margin for the transactions**

Section 66 of the Electricity Act, 2003 mandates that the Appropriate Commission shall endeavour to promote the development of a market (including trading) in power. This has also been emphasized in the National Electricity Policy issued by Ministry of Power in February 2005.

2. As a step towards promotion of development of power market, a staff paper on " Allowing Electricity Traders to Aggregate (Bundling) and Disaggregate (Unbundling) Contracts and Calculate Average Trading Margin for the transactions " has been prepared and posted on the website [www.cercind.gov.in](http://www.cercind.gov.in).

3. It is clarified that the contents of the staff paper do not necessarily reflect the views of the Commission. However, based on the feedback received, the Commission will take a view on the various suggestions made in the staff paper.

4. The views and suggestions of the stakeholders and other interested persons are invited on the staff paper, so as to reach the office of the Commission by 05.09.2014.

Sd/-  
(Shubha Sarma)  
Secretary